In The Central Administrative Tribunal Jaipur Bench, Jaipur

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Ghanshyam Singh Versus Ishwar Chand Sharma & Ors.

Date of Order

CP 76/2001 with MA 40/2002

11.3.2002

Mr. K.L. Thawani, counsel for the Petitioner.

Mr. T.P. Sharma, Counsel for the respondents.

Meand the learned counsel for the parties.

By means of order dated 4.6.2001 passed in OA No. 485/96, the impugned orders at Annexures A-1 to A-3, was passed. Thereafter the applicant was reinstated in service with back wages. The learned counsel for the applicant concedes that the applicant has been reinstated in service and is presently working pursuant to the orders passed by this Tribunal. The learned counsel for the respondents pointed out that the back wages could not released on count of certain formalities watter This fact indicates that there is no deliberate or wilful disobedience of the order of this Tribunal and the respondents appear to be sincere in implemention the order of this Tribunal in OA No. 485/96.

We, therefore, dismiss this Contempt Petition and discharge the notices issued to the respondents. However, it is directed that the respondents shall ensure that the entire back wages and other amounts payable to the applicant pursuant to our order aforesaid in OA No. 485/96 are cleared by 31.5.2002. The payment to the

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C.A.T. Bench, Jaipur

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Date of Order

Orders

applicant shall subject to the decision of the writ petition.

Since the CP has been dismissed, MA No. 40/2002 becomes infructuous and it is accordingly dismissed.

(A.P. NAGRATH)

: MEMBER (A)

vicé chairman